



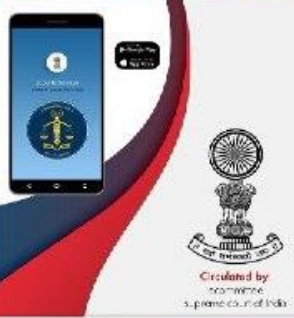
Newsletter

e-Committee, Supreme Court of India

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E-Committee releases Manual for “e-Courts Services Mobile App” in 14 languages

ಇ-ಕೋರ್ಟ್ಸ್ ಸೇವೆಗಳ ಮೊಬೈಲ್ ಅಪ್ಲಿಕೇಶನ್	மின்னணு நீதிமன்ற சேவைகள் கைப்பேசி செயலி	
ई-कोर्ट सेवा मोबाइल एप	eCourt Services mobile app	ई-कोर्ट सेवा मोबाइल अॅप
ఇ-కోర్ట్స్ సేవలు చరవాణి అనువర్తనం		இ-நியாயிக் சேவை ஆப்
Ka eCourt Services mobile app		ई-न्यायाधिक सेवाएं भारत के जिला एवं तालुका न्यायालय
"ই-আদালত পরিষেবা" মোবাইল অ্যাপ		ഇ-കോർട്ട് സർവീസസ് മൊബൈൽ ആപ്ലിക്കേഷൻ
ਈ-वेरटस सरविमिज मोबाइल ऐप		ई -कोर्टस् सर्विसेज़ मोबाइल एप
ই-কোর্টস সেবাসমূহ মোবাইল এপ	ई-अदालत सेवाहरुको मोबाइल अनुप्रयोग छडोट्स सेवाओंनी मोबाइल ऐप्लीकेशन	

The e-Committee, Supreme Court of India released manuals in 14 languages (English, Hindi, Assamese, Bengali, Gujarathi, Kannada, Khasi, Malayalam, Marathi, Nepali, Odia, Punjabi, Tamil, Telugu) for its top citizen-centric service-free e-Courts services mobile app.

The “e-Courts Services Mobile app” has already been released by e-Committee for the benefit of the litigants, citizens, lawyers, law firms, police, Government agencies and other institutional litigants. The app, so far, had crossed 57 lakh downloads. The mobile app, along with

its manuals in English and other regional languages, can be freely downloaded from the official website of the e-Committee, Supreme Court of India: <https://ecommitteesci.gov.in/service/ecourts-services-mobile-application/>

The foreword of the manual has been authored by the Chairperson of e-Committee – Dr Justice Dhananjaya Y Chandrachud (Judge, Supreme Court of India). In the foreword, he has stressed the importance of this free citizen-centric mobile app and highlighted on its reach. Below are a few excerpts from the foreword:

- *"The e-Committee of the Supreme Court has been at the forefront of introducing digital reforms in the field of law. In the past one year, the pandemic has also pushed advocates, judges and litigants to adopt high tech solutions due to the closure of offices and courts in light of lockdowns and public health concerns. Working remotely, virtual courts, digital workplaces and electronic case management have become integral to*

how the legal profession is practised and conducted. This has given us a rare opportunity to embrace technology not just as an interim measure but to transform our legal system to make it more efficient, inclusive, accessible and environmentally sustainable. The e-Courts Services Mobile Application is a step in this direction."

- *"I am happy to note that many advocates and litigants have already embraced the services offered through this mobile application with more than 57 lakh downloads so far. The application will pave the way for optimizing our legal system in an ever-evolving digital world."*

Shri Barun Mitra (Secretary, Department of Justice) has also written a foreword for the manual, in which he has highlighted the importance of this Electronic Case Management Tools for the Advocates: Below are a few excerpts from the foreword:

- *"As the legal world is gradually turning digital globally, the process of ICT enablement of the judicial landscape in*

India has concurrently made significant strides. As an integral part of this multi-dimensional initiative, the e-Courts Services Mobile App has been widely hailed as an effective Electronic Case Management Tool (ECMT). Its popularity is manifested in the growing number of downloads by lawyers, having already crossed the 57 lakh figure."

- "Robust Case Management and sound supporting systems are at the core of any well-functioning legal architecture. ECMT tool enables a lawyer to efficiently manage case information, document assembly, calendaring, time-tracking of case status, accessing judicial decisions, compliance requirements etc. To cap it, ECMT is of immense convenience being available 24 x 7 with no geographical boundaries and easy access on no-cost basis. The e-Courts Services Mobile App with its digital diary features has thus evolved into a must-have tool for lawyers to promote their professional efficiency."
- "Publication of this Manual on e-Courts Services Mobile App is yet another

laudable step by the e-Committee of the Supreme Court to create large scale awareness of this ECMT and in bringing its benefits to the doorstep of the lawyers' community."

The manuals released by the e-Committee, in English and other regional languages, explain all features of the mobile app along with screenshots, in order to enable a simple understanding for everyone. The "e-Courts services mobile app Manual" was originally prepared in English, and was subsequently translated in regional languages by the In-house Human Resource team of the e-Committee. The team comprised of the Master Trainers (Judicial Officers and staff) from various High Courts, in coordination with the Central Project Coordinators of the respective High Courts. The regional language manuals have also been made available on the respective High Court websites.

Using the e-Courts services mobile app, one can avail of various citizen-centric services, such as:

- Search for cases with case numbers, CNR numbers, filing numbers, party names, FIR number, advocate details, Acts, etc;
- Various search types like CNR Search, Case Status Search, Cause List Search also available;
- One can get the complete case history of the case from the filing until disposal, including the date wise case diary;
- One can access Orders/Judgments, transfer details of the case, interim application status;
- One can get the case status/case details of both High Courts and District Courts;
- The advocate/litigant/organization can maintain a digital diary of all cases under "My Cases", which is the most used and attractive feature. It can be customized using the "My Cases" option available and is the digital equivalent of a diary used by an

advocate/litigant. Within this, one can add the personal case numbers and can get automatic updates. It is useful for litigants, firms, companies or organization having multiple cases in different Courts at different places;

- All the e-Courts services are also interlinked within the e-Courts mobile app;
- The e-Courts Mobile app itself is also available in Indian regional languages; and
- As such, the e-Courts Services mobile App is the personalized digital case diary for everyone, with all their case details available in their handset 24*7, free of cost.

So, during the pandemic, anyone can access the case status, court orders, cause list through their mobile phone with the e-Courts services mobile app, 24*7 and free of cost, without physically going to the concerned Court complex

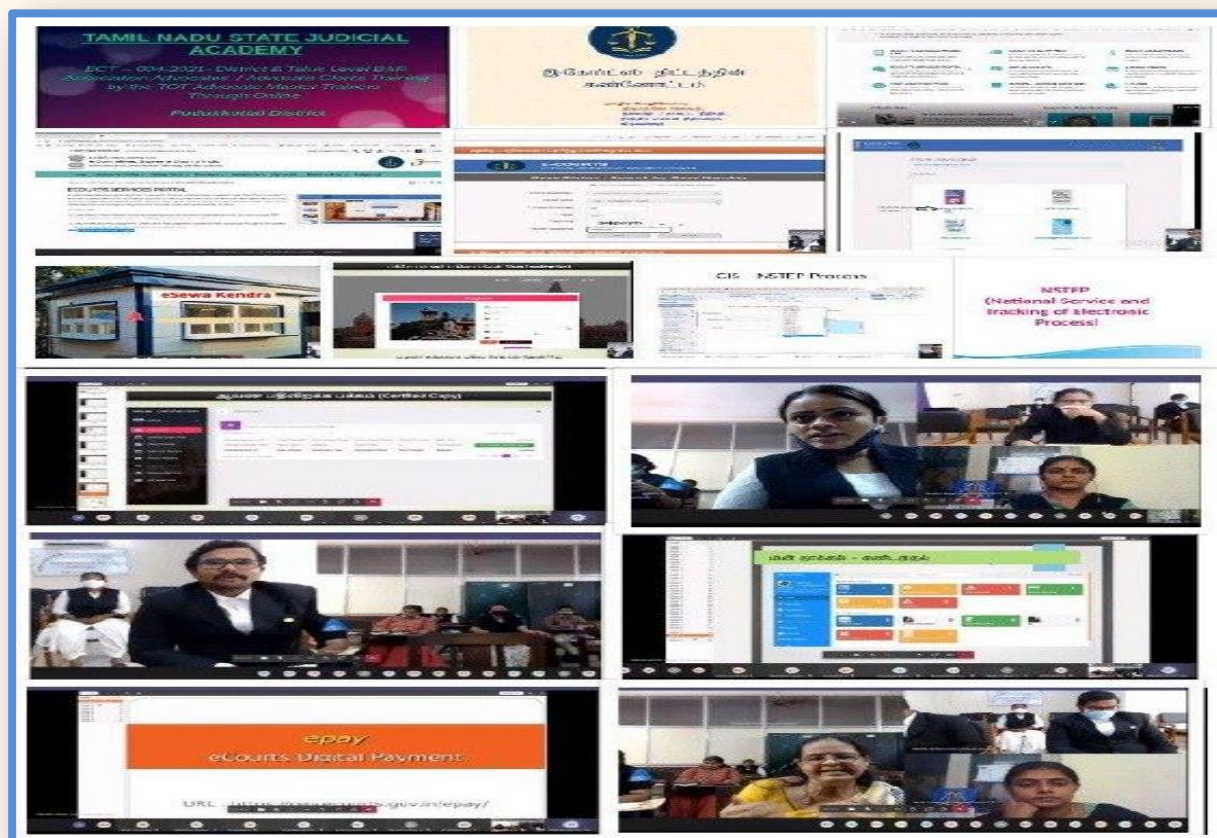
E-Committee's Advocate Awareness Programme reaches 42864 Advocates/Clerks during May 2021

The fourth phase of the Advocate Master Trainers Programme was conducted by the e-Committee in Tamil Nadu, Madhya Pradesh, Rajasthan and Punjab & Haryana, in coordination with the State Judicial Academies of the respective States. The Programme aimed to create digital awareness and digital empowerment for the advocates and their clerks throughout the country. The Advocate Master Trainers who

had been trained by the e-Committee during the third phase, through the respective State Judicial academies, conducted these awareness programmes in their respective districts in coordination with the Master Trainer Judicial Officers. The training had an overwhelming response, which reached 42864 advocates and their clerks as tabulated hereunder:

ECT-004-2021 – Training/Awareness Programme for Advocates/Advocate Clerks during May 2021					
States	Judicial Academy	Training Code	Date	Participants	No. of Participants
Tamil Nadu	Tamil Nadu State Judicial Academy	ECT-004-2021	May, 2021	Advocate & Advocate Clerks	17425
Madhya Pradesh	Madhya Pradesh Judicial Academy	ECT-004-2021	May, 2021	Advocate & Advocate Clerks	14599
Rajasthan	Rajasthan State Judicial Academy	ECT-004-2021	May, 2021	Advocate & Advocate Clerks	8585
Punjab & Haryana (1 st Phase)	Chandigarh Judicial Academy	ECT-004-2021	May, 2021	Advocate & Advocate Clerks	2283
Total Participants					42892

Advocate Awareness Programme through Madras High Court reaches 33 Districts of Tamil Nadu



The Tamil Nadu State Judicial Academy (TNSJA), Chennai has conducted the fourth phase training programme for District and Taluk Level Bar Association Advocates/Advocate Clerks in their districts on 24 May 2021. The Online Training Programme (live-streamed on the individual YouTube channel of each district) was conducted by the Advocate

Master Trainer(s) in coordination with the nominated Master Trainer (Judicial Officers) of the districts concerned. Across the State, there were 267 Advocate Master Trainer who participated in the online meeting and as on 31 May 2021, the total number of views on the YouTube channel is 17,425

MADRAS HIGH COURT - E-COURTS –TAMIL NADU DISTRICT WISE ADVOCATE AWARENESS TRAINING PROGRAMME – 24 MAY 2021			
S. No	Name of the District	District-wise YouTube URL	Number of Views
1	Ariyalur	https://youtu.be/PjWJd683Kj8	139
2	Chennai	https://youtu.be/_IDcdfV5B4o	4647
3	Coimbatore	https://youtu.be/gC2hNf03T8E	2570
4	Cuddalore	https://youtu.be/rAUPHHKRR_w	144
5	Dharmapuri	https://youtu.be/NXOMz8gbKGA	308
6	Dindigul	https://youtu.be/XfFgIHmMdlU	473
7	Erode	https://youtu.be/vu-61_QnoLo	556
8	Kancheepuram @ Chengalpet	https://youtu.be/UMkmLg3vqBo	453
9	Kanniyakumari @ Nagercoil	https://youtu.be/CQGogPecyNA	974
10	Karur	https://youtu.be/vu-61_QnoLo	Included in Erode
11	Krishnagiri	https://youtu.be/NXOMz8gbKGA	Included in Dharmapuri
12	Madurai	https://youtu.be/50TMPRvdeXg	239
13	Nagapattinam	https://youtu.be/bj745Tegh4o	Included in Thanjavur
14	Namakkal	https://youtu.be/6-3gBktb9J8	422
15	Perambalur	https://youtu.be/Qq1gm-iQsLI	266
16	Puducherry	https://youtu.be_w	Included in Cuddalore

17	Pudukottai	https://youtu.be/zhm1NaQeCQ4	507
18	Ramanathapuram	https://youtu.be/3ibA3v_cK4	366
19	Salem	https://youtu.be/im_wnZZ8Pfo	920
20	Sivagangai	https://youtu.be/50TMPRvdeXg	Included in Madurai
21	The Nilgiris	https://youtu.be/BT8rMmD9kTA	287
22	Theni	https://youtu.be/FLQeZzD5Pu8	443
23	Thanjavur	https://youtu.be/bj745Tegh4o	829
24	Thoothukudi	https://youtu.be/cYvFkBxUNes	68
25	Tiruchirappalli	https://youtu.be/ZxLD5i26iSU	180
26	Tirunelveli	https://youtu.be/p00gzD1hRb8	858
27	Tiruppur	https://youtu.be/gC2hNfO3T8E	Included in Coimbatore
28	Tiruvallur	https://youtu.be/_IDcdfV5B4o	Included in Chennai
29	Tiruvannamalai	https://youtu.be/theY_buA33M	323
30	Tiruvarur	https://youtu.be/bj745Tegh4o	Included in Thanjavur
31	Vellore	https://youtu.be/6SxY_4yBR6c	540
32	Viluppuram	https://youtu.be/qo1IZMTuBns	668
33	Virudhunagar @ Srivilliputtur	https://youtu.be/Rcl976dtZZM	245
Total Number of Views			17425

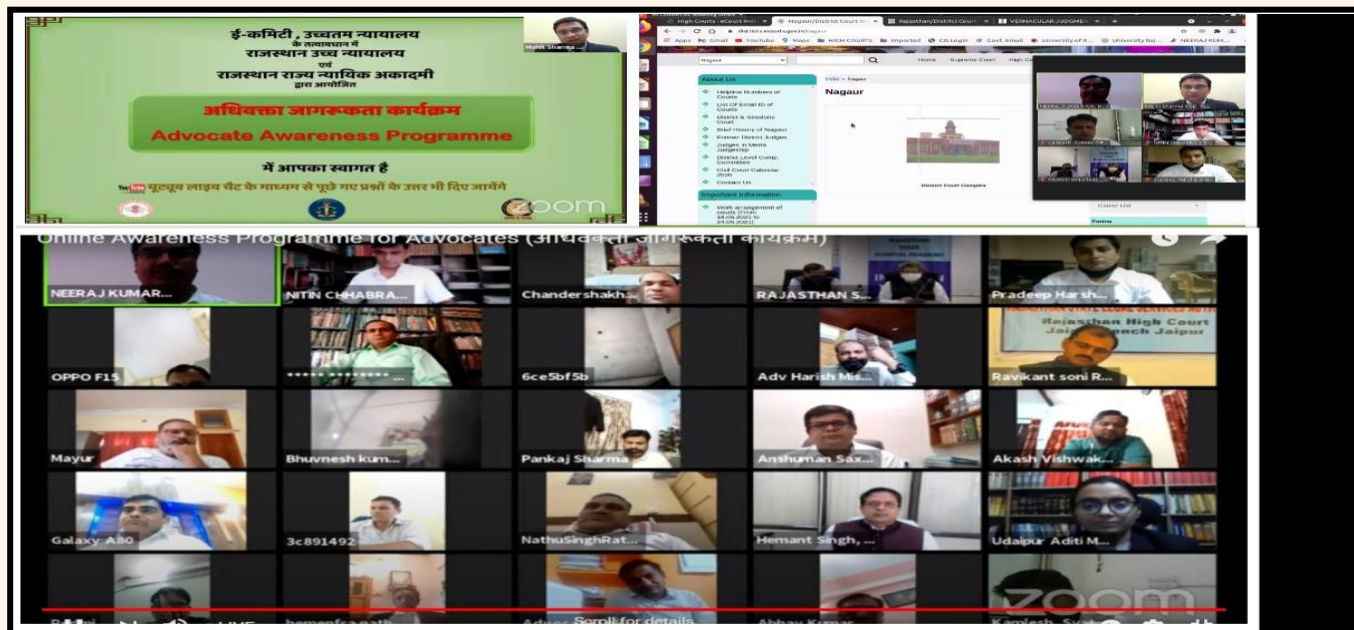
Online Training Programme for Advocates/Advocates Clerks at High Court of Madhya Pradesh

On 18 May 2021, the e-Committee Training programme for Advocates and Advocates Clerk was conducted by the High Court of Madhya Pradesh under the guidance of Chairperson of the Computer and E-Committee of Madhya Pradesh High Court, through the Advocate Master Trainers along with Judge Master Trainers.

Due to pandemic situation in the month of May, the training was conducted in virtual mode and the live stream was viewed by more than 10,000 advocates/clerks throughout the State. The Advocate Master Trainers from the remote places of State delivered lectures, shared their experiences,

outlined the problems faced by them as advocates and how they are optimizing their output through the adoption of technology. The training focused on the e-Court initiatives. During the training, the participants raised their questions in live chat box and the Master Trainers attempted to resolve these problems by providing solutions. The feedback and comments relating to the training are available on the YouTube channel of the Madhya Pradesh High Court, available here: <https://youtube/FWwbz9NGcWs>. Once the normalcy resumes after covid , it has been planned to conduct the training through offline mode as well.

Online Training Programme for Advocates/Advocates Clerks at High Court of Rajasthan



Under the aegis of e-Committee, Supreme Court of India, online training for advocates and their clerks on “Electronic Case Management Tools (ECMT) for Advocates” was organized by Rajasthan High Court and Rajasthan State Judicial Academy on 21 May 2021. Considering the prevailing pandemic situation, the awareness Programme was conducted online and live streamed on YouTube channel of Rajasthan High Court. A Special Training Module in Hindi language was prepared to cater to a maximum

number of audience members not only at the District Headquarters, but also at Taluka level. Two trained Advocate Master Trainers and two Judicial Officer Master Trainers conducted awareness sessions which consisted of nine sessions on various e-services, such as, websites, mobile application, e-filing, e-pay, video conferencing, help desk, etc. One representative from every District Bar Associations of the State directly interacted with the Master Trainers during the training through VC, and they put the questions on behalf

their respective Bar Associations. Since the entire programme was live streamed, advocates and advocate clerks from all the 36 Judgeships and Bar Associations of the State participated virtually from their respective residence and offices. Queries posted by participants in YouTube live-chat segment were also answered live during the programme. Within a short span of time, this programme has successfully achieved more than 8000 views YouTube channel. This training programme uploaded on YouTube channel of Rajasthan High Court can be viewed here: <https://youtu.be/s9DbpeYLKHU>.

Extension of Paperless Court for New Case Types by the High Court of Rajasthan

After successfully setting up of four Paperless Courts in the Rajasthan High Court for bail matters, a detailed plan has been chalked out to further extend

functioning of Paperless courts for other case types in a phased manner. A time-line has also been set up to complete all the phases by the end of this year, and to commence hearing of all cases of the criminal section and all tax matters in Paperless Courts. The proposed phases for expansion of paperless courts is as under:

- Phase I - All Criminal Writ petitions;
- Phase II - All Criminal Misc. Petitions;
- Phase III - All Criminal Revision Petitions;
- Phase IV - All Criminal Appeals;
- Phase V - All matters pertaining to Commercial Appellate Division; and
- Phase VI - All Writ Petitions and Appeals relating to Tax matters.

The Paperless Courts setup in Rajasthan High Court are unique in the sense that these are live courts. The moment any document is dealt by the Registry in case file, it is automatically reflected in the Paperless Courts as well.

High Court of Karnataka Live Streams Court Hall-1 Proceedings



On 31 May 2021, the Karnataka High Court live streamed the proceedings of their Court Hall No 1 on a pilot basis. With that, the Karnataka High Court joins the Gujarat and Madhya Pradesh High Courts, who are already live streaming their court proceedings.

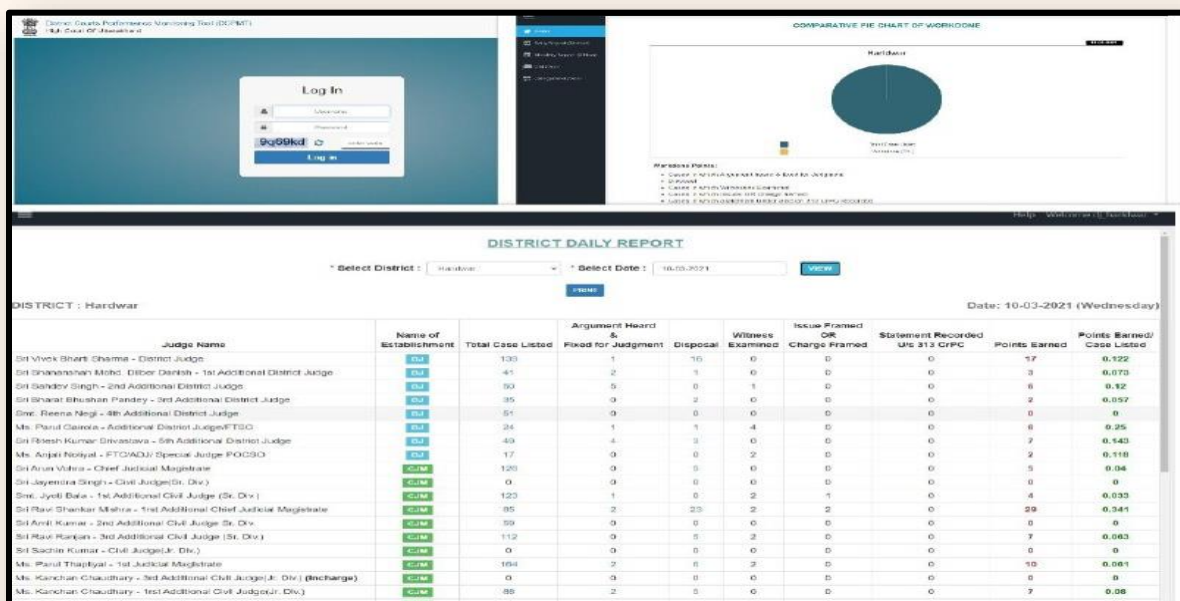
So far, 15 Division Bench sittings presided by Hon'ble Chief Justice, on

select matters of public importance, have been live telecasted through the Court's YouTube channel. They have been viewed in large number by members of the Bar and general public, and have already amassed more than 50,916 views. The highest viewership for a single telecast of the court proceedings has been 14,905 views.

Click to watch the 1st ever Live streaming of Karnataka High Court Hall No.

1 <https://youtu.be/p-4vySjlTYY>

District Court Performance Monitoring Tool (DCPMT) rolled out by High Court of Uttarakhand



The Uttarakhand High Court has developed an application software (District Court Performance Monitoring Tool – DCPMT) for monitoring the daily performance of District Courts in the State of Uttarakhand. It was inaugurated by Hon’ble Chief Justice on 3 March 2021. DCPMT aims to provide a tool to the Hon’ble Judges of the Uttarakhand High Court to monitor the performance of the Judicial Officers of the State on five parameters of the Court work, on a daily and monthly

basis. It also enables the High Court to monitor the progress of all the subordinate Courts, in terms of disposal of every case including special category cases like old cases, cases relating to Women, Children, Senior citizens, etc. It also provides the Judicial Officers of the State a platform to monitor their own performance, so as to inspire them to do better every day and to achieve a desirable benchmark of performance, in accordance with the expectations of the High Court.

High Court of Patna Implements Interoperable Criminal Justice System (ICJS) in all the District Courts of Bihar

The Interoperable Criminal Justice System (ICJS) has been introduced to facilitate speedy justice through data-exchange between the Courts, police/prosecution, jails and the forensic labs. In Bihar: all Courts have been integrated with ICJS; 894 CCTNS enabled Police Stations have been integrated with ICJS; all the 59 Prisons

are online and integrated with ICJS; 36 Districts are using e-Prosecution and all are integrated with ICJS; and all three FSLs are using e-Forensics and are integrated with ICJS.

Presently, as approved, data sharing has been enabled between CCTNS and CIS through ICJS.

The screenshot shows the eCourtIS web application interface. The top navigation bar includes the eCourtIS logo, user information (CJM Division Nalanda, Sri Kumar Kaushal Kishore(Incharge) (BR00719)), and a search bar. The sidebar menu on the left lists various functions: Home, Query Builder, DJPMC, Pretrial, Legacy Data, Copying Branch, Nazarat, e-Filing, ICJS, ICJS Dashboard, ICJS Configuration, Consume FIR, Consume Chargesheet, Verify Fir, Verify Chargesheet, and Reconsume FIR/Chargesheet. The main content area is titled 'Consume FIR' and displays a table with 11 rows of data. The table columns are: Sr. No., Police Station National Code, Police Station Name, FIR No., Total Records Available, and a Consume Record button. The data rows are as follows:

Sr. No.	Police Station National Code	Police Station Name	FIR No.	Total Records Available	Consume Record
1	5134005	Bihar Sharif	1	376 New Records	Consume
2	5134016	ISLAMPUR	1	328 New Records	Consume
3	5134018	RAHUI	1	305 New Records	Consume
4	5134011	HILSA	1	293 New Records	Consume
5	5134015	HARNAUT	1	252 New Records	Consume
6	5134023	LAHERI PS	1	252 New Records	Consume
7	5134008	CHANDI	1	234 New Records	Consume
8	5134010	GIRIAK	38	221 New Records	Consume
9	5134017	NOORSARAI	1	201 New Records	Consume
10	5134013	RAJGIR	1	193 New Records	Consume
11	5134009	DEEP NAGAR	1	190 New Records	Consume

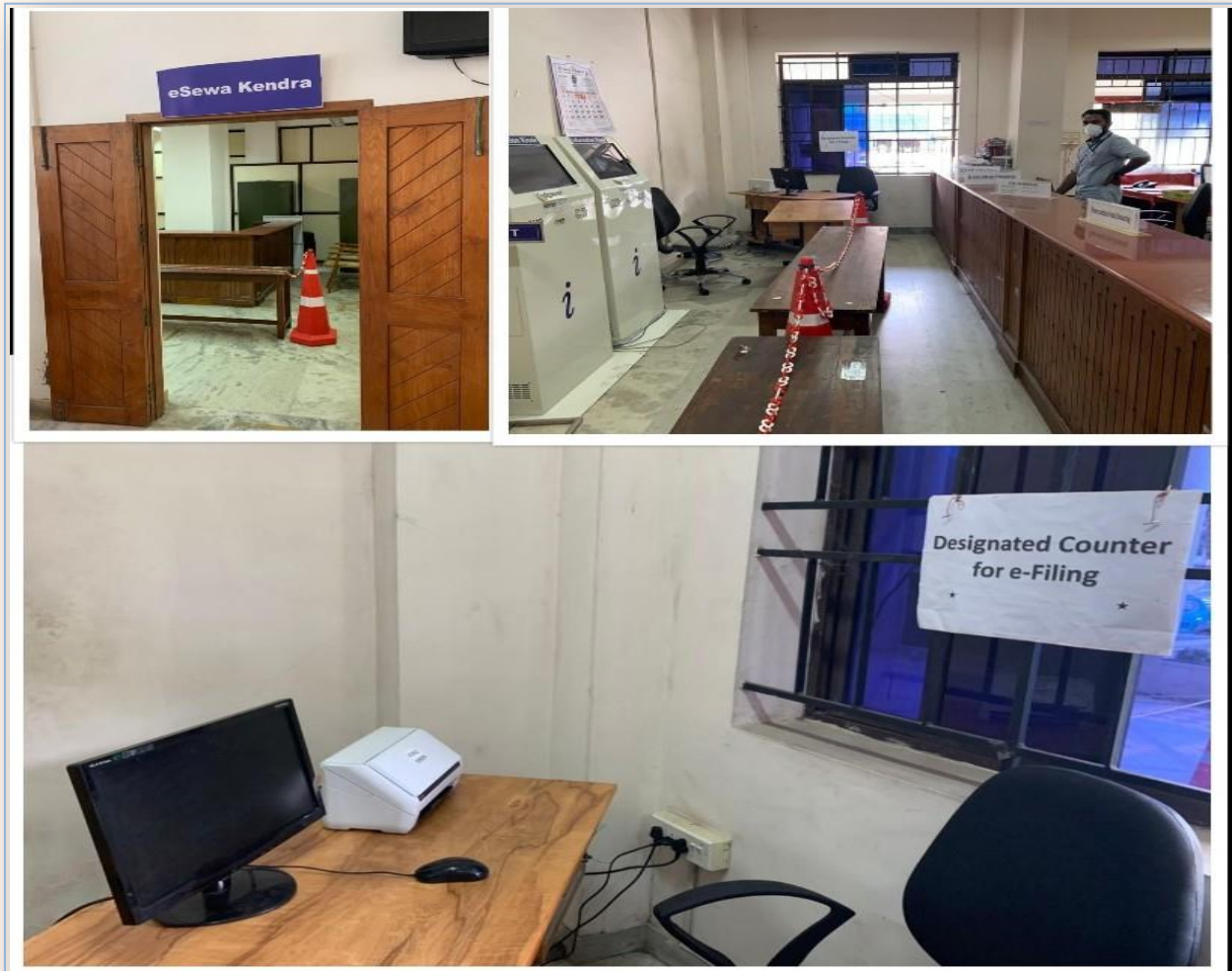
National Judicial Data Grid Core Team Meeting



On 8 May 2021, the vice chairperson of the e-Committee, Justice R.C.Chavan and the Secretary-General of the Supreme Court of India had a meeting with the Core Team on NJDG, who are currently studying the NJDG. The

meeting focused on the data in regards to: (i) the reasons for delay; (ii) the non-appearance of accused; and (iii) the pendency of matters which are 10, 20 or 30 years old.

Designated Counter for e-Filing introduced by High Court of Kerala



The Kerala High Court has introduced the e-Filing facility for all case types from 17 May 2021 onwards. As per the provisions in the Electronic Filing Rules for Courts (Kerala), 2021, a designated counter for e-Filing was setup at the

High Court by converting the e-Sewa Kendra. Sufficient number of computer systems with scanners and internet facility were provided at the e-Filing counter.

Online Training Programme for Newly Inducted Clerks by High Court of Punjab & Haryana



Under the aegis of Punjab and Haryana High Court, training to newly appointed 'Clerks' in the District Courts (State of

Haryana) have been imparted (Offline and Online) in coordination with Chandigarh Judicial Academy.

Know the Best Practices of High Court of Jharkhand and High Court of Kerala



As Part of the “Know the best practices of High Court” series to disseminate information about the e-initiatives and the best practices of the High Courts, this month in the limelight are:

- (i) **The High Court of Jharkhand**
- (ii) **The High Court of Kerala**

(i) **The High Court of Jharkhand** – Click the link to read the e-initiatives and the best practices of the Jharkhand High Court

<https://ecommitteesci.gov.in/division/high-court-of-jharkhand-ranchi/>

(ii) **The High Court of Kerala** – Click the link to read the e-initiatives and the best practices of the Jharkhand High Court

<https://ecommitteesci.gov.in/division/the-high-court-of-kerala/>

Awareness Programme on e-Courts through National Judicial Academy during May 2021



During May, two Awareness programme on ecourts services was conducted through National Judicial Academy covering 63 participants which include Director & faculty members of State Judicial Academy and POCSO court District Judges which is tabulated hereunder:

S.No.	High Court	Name of Training Programme	Date of Training Programme	Participants	No. of Participants
1	NJA	P-1254	15.05.2021	Directors & Faculty Members of State Judicial Academy	34
2	NJA	P-1253	08.05.2021	POCSO Court Judges	29
Total Judges covered through NJA					63

e-Courts Statistics:

Number of Cases dealt through Video Conferencing in High Courts/District Courts during the Lock-Down as of 31 May 2021

S. No	High Court	Total Number of cases dealt on video conferencing in High Court and Bench			Total Number of cases dealt on video conferencing in District Courts			Total
		From Date	To Date	Total Cases	From Date	To Date	Total Cases	
A	B	C	D	E	F	G	H	I=E+H
1	Allahabad	3/24/2020	5/31/2021	108288	3/24/2020	5/31/2021	1296691	1404979
2	Andhra Pradesh	3/26/2020	5/31/2021	220565	3/26/2020	5/31/2021	383311	603876
3	Bombay	5/1/2021	5/31/2021	4603	5/1/2021	5/31/2021	3188	7791
4	Calcutta	3/26/2020	5/31/2021	97357	3/26/2020	5/31/2021	23719	121076
5	Chhattisgarh	3/30/2020	5/31/2021	43913	3/23/2020	5/31/2021	23946	67859
6	Delhi	5/23/2020	5/31/2021	172684	3/23/2020	5/31/2021	1705439	1878123
7	Gauhati - Arunachal Pradesh	3/23/2020	5/31/2021	1882	3/23/2020	5/31/2021	6978	8860
8	Gauhati - Assam	3/26/2020	5/31/2021	62880	3/26/2020	5/31/2021	157590	220470
9	Gauhati - Mizoram	3/23/2020	5/31/2021	1647	3/23/2020	5/31/2021	10132	11779
10	Gauhati - Nagaland	4/26/2021	5/28/2021	181	4/26/2021	5/28/2021	487	668
11	Gujarat	3/23/2020	5/31/2021	245990	4/15/2020	5/31/2021	139842	385832
12	Himachal Pradesh	3/24/2020	5/31/2021	59170	3/24/2020	5/31/2021	58519	117689

13	Jammu and Kashmir	3/25/2020	5/31/2021	213923	3/23/2020	5/31/2021	159729	373652
14	Jharkhand	3/25/2020	5/31/2021	106337	3/25/2020	5/31/2021	431732	538069
15	Karnataka	3/24/2020	5/31/2021	324598	3/24/2020	5/31/2021	85459	410057
16	Kerala	3/1/2020	5/31/2021	78242	3/24/2020	5/31/2021	90158	168400
17	Madhya Pradesh	3/23/2020	5/31/2021	297909	3/23/2021	5/31/2021	505546	803455
18	Madras	3/26/2020	5/31/2021	698210	3/26/2020	5/31/2021	175684	873894
19	Manipur	4/15/2020	5/31/2021	12740	4/15/2020	5/31/2021	4371	17111
20	Meghalaya	3/24/2020	5/31/2021	637	3/24/2020	5/31/2021	14720	15357
21	Orissa	3/23/2020	5/31/2021	157327	3/1/2020	5/31/2021	140547	297874
22	Patna	3/24/2020	5/31/2021	95314	3/24/2020	5/31/2021	821207	916521
23	Punjab and Haryana	3/23/2020	5/31/2021	270312	6/23/2021	5/31/2021	338774	609086
24	Rajasthan	3/16/2020	5/31/2021	135206	3/16/2020	5/31/2021	102740	237946
25	Sikkim	3/24/2020	3/24/2020	409	3/24/2020	3/24/2020	3172	3581
26	Telangana	3/23/2020	5/31/2021	193633	3/23/2020	5/31/2021	94626	288259
27	Tripura	3/24/2020	3/24/2020	6371	3/24/2020	3/24/2020	6497	12868
28	Uttarakhand	4/15/2020	5/31/2021	55767	4/15/2020	5/31/2021	25649	81416
		Total		3666095			6810453	10476548

Status of virtual courts as on 24 May 2021

As of 24 May 2021, **65,83,778** challans were received, and proceedings were completed concerning **63,69,388** challans. While **79,778** challans were contested, fines were paid in **14,04,489** challans. As of 24 May 2021, a total fine of **Rs.154.81 crores** were collected.

Sr. No.	Virtual Court Name	Challans Received	Proceedings Done	Contested	Paid Challans	Fine Collected
1	Assam Traffic Department	2524	2524	10	215	218002
2	Chhattisgarh Traffic Department	19	17	0	16	32501
3	Haryana Traffic Department	7458	1553	12	139	122001
4	Karnataka Traffic Department	7625	7599	83	4468	2615460
5	Kerala Traffic Department	18029	3602	3	84	48603
6	Kerala Transport Department	23176	17940	37	930	1619401
7	Maharashtra Transport Department	4004	3937	18	114	425501
8	Notice Branch Delhi Traffic Department	4521335	4472548	10804	348081	237300407
9	Pune Traffic Department	6080	6056	16	458	92051
10	Tamil Nadu Traffic Department	57225	56290	400	11397	73031460
11	Uttar Pradesh Traffic Department	23877	13909	4	69	53600
12	Virtual Court Delhi (Traffic)	1912270	1783385	68390	1038503	1232549021
	TOTAL	6583778	6369388	79778	1404489	1548108073

e-Committee Training/Awareness Programmes during May 2021

S.No	High Court	Institution	Code	Date	Participants	No. of Participants
1	High Court of Madras	Tamil Nadu State Judicial Academy	ECT 004-2021	May, 2021	Advocate & Advocate Clerks	17425
2	High Court of Madhya Pradesh	Madhya Pradesh State Judicial Academy	ECT 004-2021	May, 2021	Advocate & Advocate Clerks	14599
3	High Court of Rajasthan	Rajasthan State Judicial Academy	ECT 004-2021	May, 2021	Advocate & Advocate Clerks	8585
4	High Court of Punjab & Haryana	Chandigarh Judicial Academy	ECT 004-2021	May, 2021	Advocate & Advocate Clerks	2283
5	National Judicial Academy (NJA)	National Judicial Academy (NJA)	P-1254	15.05.2021	Directors & Faculty Members of State Judicial Academy	34
6	National Judicial Academy (NJA)	National Judicial Academy - NJA	P-1253	08.05.2021	POCSO Court Judges	29
Total Participants						42955
